

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.4462/2017

New Delhi, this the 15th day of December, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Yashpal Gahlalwat
S/o Shri Ranbir Singh
Group C, Subject Appointment
R/o H.No.1, Main Bus Stand
V.P.O. Mitraon, Near Najafgarh
New Delhi-110043

....Applicant

(Through Shri Nitin Kumar Gupta, Advocate)

Versus

1. Staff Selection Commission,
Through its Chairman,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110003
2. The Secretary-cum-Controller of Examination
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110003
3. Regional Director, NR
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110003 Respondents

(Through Smt. Sumedha Sharma, Advocate)

O R D E R (Oral)**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Learned counsel for the applicant states that the issue in hand is completely covered by the judgment passed by the Hon'ble High Court of Delhi on 6.12.2017 in W.P. (C) 10824/2017, **Amit Chhikara Vs. Union of India and ors.** The judgment passed by the Hon'ble High Court in Amit Chhikara (supra) is based on the judgment passed by the Hon'ble Apex Court in **Staff Selection Commission, Thr. Its Chairman and anr. Vs. Sudesh**, Civil Appeal (Nos).2836-2838/2017. Accordingly, the learned counsel for the applicant states that the Show Cause Notice dated 27.05.2013, issued to the applicant, be quashed and set aside.

2. Learned counsel for the respondents states that the applicant has come before this Tribunal at a belated stage as the Show Cause Notice is dated 27.05.2013.

3. It is seen that in the case of Amit Chhikara (supra) before the Hon'ble High Court, the Show Cause Notice was dated 14.06.2013 but the Hon'ble High Court disposed of the Writ in the light of the judgment of the Hon'ble Apex Court in Sudesh (supra).

4. Accordingly, the Show Cause Notice dated 27.05.2013 is quashed and set aside and the respondents are directed to grant the same benefit to the applicant as has been granted in the case of Sudesh (supra), within a period of three months of the receipt of a certified copy of this order. The OA is disposed of.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

/dkm/